

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-461(PB)/2017**

**IN THE MATTER OF:**

**BDR Builders and Developers Pvt. Ltd.**

**.....Applicant/Petitioner**

**Vs.**

**Shilpi Cable Private Limited**

**.....Respondent**

**SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 13.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M. KUMAR**

**Hon'ble President**

**Ms. DEEPA KRISHAN**

**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Ashish Aggarwal, Mr.Gurcharan Singh, Advocates

For the Respondent :

**ORDER**

Before lunch session, request for passover was made and in the post lunch session, request has now been made for adjournment.

In the interest of justice, hearing is deferred to 11<sup>th</sup> January, 2018.

*Sd/-*  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**